©
കേരള സർക്കാർ
Government of Kerala
2021

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2021-2023

കേരള ഗസററ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

PUBLISHED BY AUTHORITY

വാല്യം 10 Vol. X	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2021 ആഗസ്റ്റ് 3 3rd August 2021 1196 കർക്കടകം 18 18th Karkadakam 1196 1943 ശ്രാവണം 12 12th Sravana 1943	നമ്പർ No.	31

DETAILED TOWN PLANNING SCHEME FOR NAGAMPADAM AREA IN KOTTAYAM TOWN DRAFT VARIATION

In the said plan,

Before the heading 9(e) 'zoning regulation for residential zones, the following shall be inserted.

"General Guidelines"

a. Land to a depth of 250 meter in Residential. Commercial, Public and Semi Public, Public and Semi Public to be acquired, and Industrial Zone along the sides of roads with existing or proposed width 12 meter and above, uses permitted in Residential and Commercial zone, may also be permitted by the Secretary of Local Self Government Institutions if the uses are not permissible otherwise.

b. Land to a depth of l00 meter in Residential, Commercial, Public and Semi Public/and public and Semi Public to be acquired, and Industrial Zone along the sides of roads with existing or proposed width 8 meter and above, uses permitted in residential and commercial zone may also be permitted by the Secretary of Local Self Government Institutions if the uses are not permissible otherwise.

c. Addition/Alteration/Extension/Repair/Renovation of all the existing residential buildings is permissible in all zones.

Changes in Zoning Regulation

1. In reservation of land and zoning, Under the heading 9 (e) Zoning Regulation for Residential zone, uses permitted (1) after the words 'small services industries of non-nuisance nature not engaging more than 3 workers with power limited to 3 HP or 6 workers without power', "old age home, gymnasium, yoga centre, telecommunication tower, shopping malls/shopping complex up to 1000 m2, Educational institutions essentially serving the needs of residential community such as Day Care and Creche, Anganwady, Nursery Schools, Kindergartens, Health Institutions essentially serving the needs of residential community such as dispensaries, clinics (Outpatient), diagnostic centres, Utility installations and civic amenities essentially serving the needs of residential community such as Post Office, Police Station, Telephone Exchange, Electric Substation, Fire Station, Transmission Towers, and Wireless Stations, Pump House, Public Utility areas, Tot Lots, Parks, Play Grounds, Restaurant/Canteen/Bakery, Professional Offices/Commercial Offices/Banking and Financial institution" shall be inserted.

2. In reservation of land and zoning, Under the heading 9 (e) uses restricted (2), after the word 'petrol filling station, " Place of worship, public utility areas and buildings other than those included in the permitted use, Fuel Filling Stations, Shop/Shopping Complex/Shopping Malls above 1000m2, Hospitals, Convention Centres/ Auditorium/ Wedding Halls/ Community halls/ Exhibition Centres and Art Gallery-built-up area up to 2000 sq. m. (Provided that the access road has a width of 7m minimum)" shall be inserted.

3. In reservation of land and zoning, Under the heading 9 (e) uses restricted (2), the word 'fire station' has to be omitted.

4. In reservation of land and zoning, Under the heading 9 (f) Zoning Regulation for commercial Zone, uses permitted (1) after the words existing religious institutions, "Auditorium, Multiplex Complex, IT Software Unit, Gymnasium/Yoga Centre, Beauty Parlour, Residential building upto 500sq.m built-up-area, professional offices, lodges, hostels, boarding houses, nursery and primary school, all shops including shopping complex/ multiplex Parking Plaza, Automobile Showroom/ service station, clinics/diagnostic centre, telecommunication tower, non-obnoxious and non nuisance service and manufacturing type ot Industries, printing press, public utility areas and Shopping complexes/malls, multiplex complexes, Commercial offices, Professional Offices, Banking and Financial institutions, Parking Plaza, Transmission Towers Indoor game stadium, Convention Centre, IT Hardware/Electronic Industries, Indoor and Outdoor game stadium, play ground, Buildings for incidental uses, Hostels, boarding house incidental to main use, Banking and financial institutions, Art gallery, indoor stadium, cultural and information centre, Day care and Creche, Anganwady, Local/State/ Central Govt. or public sector offices, Educational institutions, Libraries and community hall, Auditorium, Convention Centers, public utilities and related buildings, park and open space incidental to main use, Swimming pool, Pump House, Transmission Towers, Telecommunication towers and wireless stations" shall be inserted.

12. In reservation of land and zoning, Under the heading 9 (h) uses restricted (2) "Godown/ warehouses/storage (Non Hazardous) Weigh bridge, storage of agriculture produces and seeds, Industrial Training centres, Non-obnoxious and non-nuisance service and manufacturing type of industries" shall be inserted.

13. In reservation of land and zoning, Under the heading 9 (i) 'Zoning Regulation for mixed public cum commercial use uses, permitted(1) All uses permitted in public and semi-public zone and commercial zone are permitted" shall be substituted.

14. In reservation of land and zoning, Under the heading 9 (i) 'Zoning Regulation for mixed public cum commercial use, uses restricted(2), the word "All uses restricted in commercial zone and in public and semi-public zone" shall be substituted.

15. Under the heading 9(j) Zoning Regulation for Bus Parking Area, permitted use

    i. after the word 'parking space for transport vehicles and its allied use', "All buildings and uses connected with transport and communication such as Bus Terminal/ Lorry Car/Jeep stand, Railway Station, Auto Rickshaw stand, essential repair and service shops related to the transport and communication use, Residential uses incidental to main use, ATMs, Restaurants/Canteen, Weigh Bridges, Public Utility areas and buildings and parks which form an integral part of the transportation use, Parking plaza. Police Post/Station, Post and Telegraph Office, Transmission Towers and Wireless Stations, night shelters, Commercial offices/Establishments/shops, Banking and Financial institutions approved by Government, Extension and maintenances of existing authorized building. service industries with power not more than 5HP" shall be inserted.

16. In reservation of land and zoning. Under the heading 9 (k) 'Zoning LA, Regulation for cultural and recreational uses' uses restricted(2), after the word art gallery "museum"- shall be inserted.

17. In building line (12) the paragraph starting with 'The building line in respect of all the streets shall be omitted and substituted with the sentence 'the building line in respect of all the streets shall be as per the prevailing Kerala Municipality Building Rules'.

l8 In off street parking (15) the clause completely shall be substituted by the sentence 'Minimum off street parking of the buildings shall be as per the prevailing Kerala Municipality Building Rules.'

19. In Height of the buildings (16) the paragraph shall be substituted by the sentence 'Height of the building shall be in conförmity to the prevailing, Kerala Municipality Building Rules'.

(Sd.)

Kottayam Municipality. *Secretary.*

Gaz. No. 31/2021/DTP (Part IV).

കുന്നംകുളം നഗരസഭ

വിജ്ഞാപനം

നമ്പർ എച്ച്3-3578/2016. 2021 ഫെബ്രുവരി 16.

കേരള തെരുവ് കച്ചവട ചട്ടം [ജീവനോപാധി സംരക്ഷണവും തെരുവ് കച്ചവടനിയന്ത്രണവും സ.ഉ (പി) നമ്പർ 15/2018/തസ്വഭവ തീയതി 12-3-2018] അദ്ധ്യായം 2, ചട്ടം (5) പ്രകാരം കുന്നംകുളം നഗരസഭയിലെ നഗരകച്ചവട സമിതിയിലേക്കുള്ള തെരുവ് കച്ചവട പ്രതിനിധികളെ തിരഞ്ഞെടുക്കുന്നതിന് വേണ്ടി തിരഞ്ഞെടുപ്പ് നടത്തുവാൻ തീരുമാനിച്ചു. തിരഞ്ഞെടുപ്പ് വരണാധികാരിയായി നഗരസഭാ ആരോഗ്യ വിഭാഗത്തിലെ ഹെൽത്ത് സൂപ്പർവൈസറെ നിയമിച്ചു. തെരുവ് കച്ചവട നിയമത്തിലും ചട്ടത്തിലും പ്രതിപാദിച്ചിരിക്കുന്ന ചുമതലകൾ, കൂടാതെ തെരുവ് കച്ചവടക്കാരുടെ ജീവനോപാധി സംരക്ഷണവും പുനരധിവാസവും ക്ഷേമവുമാണ് നഗരകച്ചവട സമിതിയുടെ ചുമതല.

(ഒപ്പ്)

സെക്രട്ടറി.

വിശദീകരണക്കുറിപ്പ്

(ഇത് വിജ്ഞാപനത്തിന്റെ ഭാഗമാകുന്നതല്ല. എന്നാൽ ടി വിജ്ഞാപനത്തിന്റെ പൊതു ഉദ്ദേശം വെളിപ്പെടുത്തുന്നതിന് വേണ്ടിയുള്ളതാണ്.)

തെരുവ് കച്ചവടക്കാരുടെ ജീവനോപാധി സംരക്ഷിക്കുന്നതിനും നഗരങ്ങളിലെ തെരുവ് കച്ചവടം ബാഹ്യശക്തികളിൽനിന്നും ഒഴിവാക്കി നഗരസഭകളുടെ നിയന്ത്രണങ്ങളിലേക്ക് കൊണ്ടു വരുന്നതിനുമായി ഇന്ത്യൻ പാർലമെന്റ് 2014-ൽ തെരുവു കച്ചവട (ജീവനോപാധി സംരക്ഷണവും തെരുവ് കച്ചവട നിയന്ത്രണവും) നിയമനിർമ്മാണം നടത്തിയിട്ടുള്ളതാണ്. ഈ നിയമം വിഭാവനം ചെയ്യുന്നതനുസരിച്ച് സംസ്ഥാന സർക്കാർ 2018 മാർച്ച് 12-ന് തെരുവ് കച്ചവട (ജീവനോപാധി സംരക്ഷണവും തെരുവ് കച്ചവട നിയന്ത്രണവും) ചട്ടം വിജ്ഞാപനം ചെയ്തിട്ടുള്ളതാണ്. തെരുവ് കച്ചവടക്കാരുടെ ക്ഷേമവും ജീവനോപാധിയും ഉറപ്പ് വരുത്തുന്നതിനും, പുനരധിവാസത്തിനും, തെരുവ് കച്ചവട നിയമവും ചട്ടവും നടപ്പിലാക്കുന്നതിനും വേണ്ടിയാണ് നഗരസഭാ തലത്തിൽ നഗരകച്ചവട സമിതി രൂപീകരിച്ചിട്ടുള്ളത്. തെരുവ് കച്ചവട ചട്ടം അദ്ധ്യായം 2 ചട്ടം (5) പ്രകാരം പ്രസ്തുത സമിതിയിലേക്ക് തെരുവ് കച്ചവടക്കാരുടെ 9 പ്രതിനിധികളെ തിരഞ്ഞെടുപ്പിലൂടെ കണ്ടെത്തേണ്ടതുണ്ട്. ആയതിൻപ്രകാരം കുന്നംകുളം നഗരസഭയിലെ നഗരകച്ചവട സമിതി രൂപീകരിക്കുന്നതിന് തെരുവ് കച്ചവട പ്രതിനിധികളെ തിരഞ്ഞെടുക്കുന്നതിനായി തിരഞ്ഞെടുപ്പ് നടത്തുവാൻ നഗരസഭ തീരുമാനിച്ചു.

മേൽപ്പറഞ്ഞ ലക്ഷ്യം നിറവേറ്റുന്നതിനായാണ് ഈ വിജ്ഞാപനം പ്രസിദ്ധപ്പെടുത്തുന്നത്.